ITEM NO.80 REGISTRAR COURT. 2 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 11442-11443/2015

MATSYA JEEVI SAHKARI SAMITI LTD AND ANR Petitioner(s)

VERSUS

STATE OF U P AND ORS Respondent(s)

(with interim relief and office report)

Date : 24/09/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr.Darpan Bhuyan,Adv.
Mr. Neeraj Shekhar,Adv.

For Respondent(s) Mr.Shivam Verma,Adv.
Mr. Manoj K. Mishra,Adv.

Mr Vinay Kumar Garg,Adv.

Mr.Karamveer Jindal,Adv.
Ms. Pragati Neekhra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the respondent No.4 seeks and is given four weeks time to file the counter affidavit. The respondent Nos.2 & 3 have already filed the counter affidavit.

Fresh steps for the service of notice by usual mode to the

Signature Not Verified

unserved respondent Nos.1 & 5 shall be taken by the Ld.counsel for

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.09.26
11:24:57 TLT
Reason:

the petitioners within a period of three weeks. Dasti in addition is

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permitted to be served on the respondent No.1 through the Ld.Standing counsel representing the State of U.P. and on the respondent No.5 through the District Court, the particulars of which shall be furnished by the Ld.counsel for the petitioners within the period provided above.

List the matter again on 10.12.2015.

(M K HANJURA)
Registrar

SB